

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-508
IB-1587/ND/2019
IA/43/2021

IN THE MATTER OF:

M/s. JC Enterprises Pvt. Ltd.
Vs.
M/s. M.K.S Oil Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 15.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Manish Raghav , Adv, Advocate Sangam Kumar, for RP along with RP
Abimanyu Mittal
For the Respondent : Adv Kanvi Nagpal, For Suspended BoD

ORDER

As per our earlier order, the documents have not been handed over to the RP as yet. Even in the light of order passed by us yesterday no affidavit has been filed. List the matter on **29.01.2021**.

-Sdr

(K.K. VOHRA)
MEMBER (T)

-Sdr

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)